

abusing this milk powder for that purpose

श्री भक्त बर्षान क्या माननीय मंत्री केवल एक सर्कूलर निकाल कर ही अपने कर्तव्य की समाप्ति समझ लेना चाहते हैं या यदि इस तरह की कोई शिकायतें आयें तो उनके खिलाफ कोई कार्यवाही भी करने का विचार रखते हैं ?

श्री करमरकर खास तौर से कोई शिकायत आ जायेगी तो उसके बारे में जो कुछ कर सकते हैं वह करेंगे ।

श्री प्रकाश बीर शास्त्री मैं स्वास्थ्य मंत्री महोदय से यह जानना चाहता हूँ कि जो दुग्ध चूर्ण बाहर से आता है उसका कितना प्रतिशत भाग सामाजिक भ्रष्टाचार अथवा सत्याग्रही के द्वारा उपयोग में लाया जाता है और कितना प्रतिशत ईसाई मिशनरियों के द्वारा वितरित किया जाता है ?

श्री करमरकर उसके मेरे पास मैं आकड़े नहीं हैं ।

शुष्की मजिबोन पटेल अब एग्जीमेंट ऐसा तो नहीं है कि यह ईसाई पादरी लोग दूध पिलाने में हमारे बच्चों का धर्म परिवर्तन कर लें और इस तरह से धर्म परिवर्तन होने पर भी हम कुछ नहीं कर सकते ?

Shri Karmarkar: One of the parts of the agreement that I have seen is that this should not be used for these purposes, particularly, and if any complaint is brought to our notice, I can assure the hon Member that we will go into that

Mr. Deputy-Speaker: The Question Hour is over.

12 hrs.

SHORT NOTICE QUESTIONS

Indians Arrested by Chinese Forces

S.N.Q. No. 12. Shri P. C. Borooah: Will the Prime Minister be pleased to state

(a) whether it is a fact that Chinese forces have arrested 14 Indians belonging to Ladhak recently,

(b) if so, the action taken in the matter, and

(c) whether there is any information about the whereabouts of the Head Lamas of Hemis and Phiang Monasteries of Ladhak?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) to (c) According to the information received from our Consulate at Lhasa, five Indians are held in custody by the Chinese authorities in Lhasa. It is not clear whether they come from Ladakh. Our Consulate has protested to the Chinese authorities about the arrest of these persons.

We have also received some information about fourteen Ladakhi Lamas being in custody in various prisons in Tibet. But we have received no precise information about them. We have approached the Chinese authorities to permit Muslims from Kashmir as well as Ladakhi Lamas to contact our Consulate in Lhasa and to allow them to return to India if they so wish.

Shri P. C. Borooah: May I know whether Government have any information about the number of Indians returning to Ladakh by Lhasa just prior to the starting of the trouble in Tibet? If so, what was the number and how many of them have been permitted to go back home?

Shri Jawaharlal Nehru: We have no definite information. We have some reports about them. I say we have no definite information because people used to go from Ladakh without any formal papers being taken from us—passports. It is an old practice. Two

types of Indians went there, the one were the Lamas and they went for study there; the other were Ladakhi Muslims who used to go there for trade. According to our old practice nobody need get the papers and most of them did not. So, we had no record. Subsequently, when we tried to find out we were told that about 400 Lamas from Ladakh were studying in the various monasteries in Tibet and about 124 families of Kashmiris, that is Ladakhi Muslims, were there. We have not verified these figures. The Chinese authorities have raised the point that these people are no longer Indian citizens if ever they were because many of the Kashmiris—Ladakhi Muslims—have been there for a long long time. That is a matter on which we are conferring with them.

Shri P. C. Borooah: Is it a fact that many of the Lamas and Indian traders while fleeing from Lhasa to Ladakh by the incoming route were machine-gunned by the Chinese forces?

Shri Jawaharlal Nehru: We have had no information about that.

Shri Hem Barua: May I know whether these 14 Ladakhi Lamas who are in custody of the Chinese authorities in Lhasa are so because of mistaken identity? If so, may I know whether Government have taken any steps to establish their identity so that they might be released?

Shri Jawaharlal Nehru: There is no question of mistaken identity. It is a question of a person establishing his nationality, not identity. Nationality is normally established by papers, passports etc. Now, they have no papers and passports except such oral or other evidence they might give. Immediately it becomes a little less definite although it might be established. It depends upon the authorities taking a strict view or a flexible view about it. They have said quite definitely that they are Indian nationals from Kashmir. It is true that in the past, sometimes to get over

preliminary difficulties they have signed papers which, probably, go against them because they got some things done quickly. That comes up against them now.

Dr. Ram Subhag Singh: Have Government received any definite information either through the Chinese authorities or through our own Consulate in Lhasa about the charges under which these Lamas are being held up in Lhasa and elsewhere?

Shri Jawaharlal Nehru: What charges! I do not know whom the hon. Member is referring to. I do not know who these persons are who it is alleged are in prison. I have no definite information about them. I cannot even definitely say whether they are there or not. Complaints have reached us from their friends or other people taking interest in them. We are enquiring.

But the other case is a general case of their nationality, and, at the present moment, I do not suppose it is necessary to have a precise legal charge to put a person in prison.

Shri Braj Raj Singh: The Prime Minister just now said that persons other than the 14 Lamas are held up there. May I know what action the Government of India are taking to secure the release of these persons and whether any charge has been given to the Government of India under which they have been held up there? May I also know whether we may expect that they shall be released?

Shri Jawaharlal Nehru: I said it is denied that they are Indian nationals.

Shri Braj Raj Singh: I ask about the 5 persons except the Lamas.

Shri Jawaharlal Nehru: We do not know. I have not got the detailed facts about them.

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, the matter has been taken up with the authorities but we have not heard

from them. Of these 5 Indians, who are registered with our Consul General and the 3 others are not registered. They are held in custody by the Chinese authorities.

Shri Vajpayee: In view of the fact that the MacMahon line does not extend to Ladakh, may I know what steps are being taken to demarcate the border and to liberate the Indian territory that is now occupied by the Chinese?

Mr. Deputy-Speaker: That would be a different question.

Shri Vajpayee: May I submit, the hon Prime Minister

Mr. Deputy-Speaker: Boundary cannot be demarcated here in this question which is only a question of certain persons being taken into custody Order, order. It may be very important but it cannot be the subject-matter of a supplementary question here.

Shri Vajpayee: If we give notice of an adjournment motion it is rejected on the ground that it is a continuing matter.

Mr. Deputy-Speaker: All that is not relevant here.

Shri Goray: Just now the Prime Minister said that there are certain individuals about whose nationality there is some doubt but there are others about whose nationality there is no doubt. We have made representations about these two categories of people and we have not, so far, heard anything from the Chinese authorities. Is it to be taken that the Chinese Government will behave in this pattern always?

Mr. Deputy-Speaker: Who can say that?

Shri Goray: What do we do? We make representations about people about whose nationality we have no doubt. And we make representations about other people also and they do

not give us an answer. What do we do?

Shri Jawaharlal Nehru: Well, it is rather difficult for me to answer not on my own behalf but on behalf of other people that is, the Chinese authorities in Tibet. How can I answer on their behalf as to what they might do or might not do? They have done many things which I thoroughly disapprove of.

Singareni Collieries

S.N.Q. No. 13. Shri Madhusudan Rao: Will the Minister of Labour and Employment be pleased to state

(a) whether it is a fact that the employees of the power houses in Kothagudem are observing protest day against the harassment of Indian National Trade Union Congress workers by the management of the Singareni Collieries,

(b) if so, the action taken in the matter, and

(c) whether other departments also propose to observe protest?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c) Yes. They observed 12th August, 1959 as a protest day for this purpose. The grievances of the workers are under investigation of the labour relations machinery of the Central Government.

Shri S. M. Banerjee: What was the specific complaint by the INTUC?

Shri Abid Ali: Victimisation of their workers. Some of them were demoted. The amount due to them by way of wage is not paid to them. Bonus is not paid to them.

श्री इ० मधुसूदन राव . यह शार्ट नोटिस क्वेश्चन १४ अगस्त को पूछा गया था । मैं जानना चाहता हूँ कि इतनी देरी का क्या कारण है ?

उपरोक्त क्वेश्चन . वह सवाल को मुझ से पूछा जाये, उससे नहीं।